RAJYA SABHA

Wednesday, the 25th August, 2010/3 Bhadra, 1932 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

Measures to help farmers compete with Foreign Tobacco Growers

*401. SHRI SYED AZEEZ PASHA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Andhra tobacco farmers are not getting adequate incentives from Government to increase productivity in cultivation of Virginia flue cured tobacco;

(b) whether it is a fact that adequate number of tobacco barns are not available in Andhra Pradesh;

(c) what are the reasons for the Tobacco Board not increasing the number of tobacco barns in the State; and

(d) the details of fresh measures proposed to help tobacco farmers in Andhra Pradesh and other areas to compete with foreign tobacco growers?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) No, Sir, it is not true that tobacco farmers are not getting adequate incentive from Government for cultivation of FCV tobacco.

(b) No, Sir, the existing barn capacity is adequate for curing the crops size authorized for production by the Tobacco Board.

(c) Does not arise.

(d) No fresh measures are proposed by the Government. However, to increase the export potential of FCV tobacco and tobacco products, the Tobacco Board has undertaken various export promotion activities, like sending delegations abroad, participation in fairs and exhibitions abroad, brand building, etc. The efforts are also being made to reorient the production of tobacco to meet the changing international demands and also to enhance the quality and productivity of tobacco grown in India.

SHRI SYED AZEEZ PASHA: Sir, tobacco is the biggest cash crop and we are doing a lot of export from Andhra Pradesh. As they are saying, coffee, tea and other spices are getting proper encouragement. The Commerce Ministry is even financing for re-plantation of coffee and tea. But, the same sort of encouragement and incentives are not being given to the tobacco growers in Andhra Pradesh. In your reply, you have said that it is not true that they are not getting adequate incentives. But, I am getting a lot of complaints from the tobacco growers of Andhra Pradesh that the Government is not giving any sort of incentives vis-a-vis the growers of tea and coffee plantations.

SHRI ANAND SHARMA: Sir, I would like to inform the hon. Member that the Government has taken all steps to protect the interests of the tobacco growers in the country. The Tobacco Board is the only board of all the commodity boards where a special welfare scheme and a fund has been instituted for the workers in May 2010. Sir, the hon. Member should know that the Government has an extension and development scheme where a subsidy, a small subsidy, is given as help to enhance productivity. The Tobacco Board also organises input loans of Rs.120 crore a year to around 65000 growers at a very low interest rate of 4.5 per cent as against the prevailing interest of seven per cent and the supply of essential material including trays and coco-peat is organised. The subsidy, on select basis, on other items which are required like tarpaulins and organic pesticides to induce farmers to produce more tobacco is also given. There is a new project of hybrid seeds which the Central Tobacco Research Institute and R&D Division of ITC are now coming up with. Sir, I would also like to mention that for the welfare of the growers, there is a group personal accidental policy and there is an insurance policy for barns, allied structures and tobacco stocks of registered growers. We have also offered life-term insurance policy for growers in Karnataka…

MR. CHAIRMAN: The question is on Andhra Pradesh.

SHRI ANAND SHARMA: Yes, Sir, Andhra. In both the States. I am sorry, Sir. *...(Interruptions)...* Not only that. I would also like to say that the fund which I referred to will also provide loan for the education of dependent children, relief in the event of death of grower-members, relief of treatment of major illness and other interest-free loans including for the marriage of girl child.

SHRI SYED AZEEZ PASHA: Sir, in reply to part (b) of my question, you have said that the existing barn capacity is adequate for curing the crops size authorised for production by the Tobacco Board. But, you see, you have taken over thousands and lakhs of acres of land for SEZ. So many persons are being evicted. They are not given alternative land or any other facility. Suppose you give relief of some loan to them to construct barn capacity. We have information that due to lack of proper barn capacity, several tonnes of tobacco are going waste. So, at the

proper time, barn should be there. But, it is not available adequately in Andhra Pradesh. Is the Government considering construction of barn capacity and giving of loans to those evicted farmers? That is my question.

SHRI ANAND SHARMA: Sir, I would like to inform the hon. Member that adequate barn capacity is available both in Andhra, and — I would also add — Karnataka States which are the major tobacco-growing States in the country.

SHRI SYED AZEEZ PASHA: But I am getting this comparison through several quarters. ...*(Interruptions)*... Sir, Tobacco Board is not helping them properly.

SHRI ANAND SHARMA: Well, I am afraid, I find it difficult to agree with that observation. I have just informed the House about what the Tabacco Board is doing. Sir, I would also like to inform the hon. Member that the tobacco production is fixed, in advance, as to what should be the crop size so that it is properly managed. It is a hygroscopic produce which decays very fast. Therefore, it has to be taken to the barns for drying under specified conditions. The number of registered barns in Andhra is 40,175, which is adequate because the barn capacity authorized to cure FCV tobacco is 4,300 kgs. That is the average barn capacity.

Sir, in Andhra, the production, the crop size which has been fixed, was 170 million kgs. There are issues which arise because of the excess production. We have a duty, an obligation to protect the interests of the growers and crop size is fixed in advance. And the growers are informed keeping in view the national demand, the international demand and the international prices, and if we do not do that, it has happened in the past, and the hon. Member is well aware of, that there was a glut; there was a price crash; Government had to step in, in the year 2001, and declare a Crop Holiday for one year.

MR. CHAIRMAN: Thank you. Mr. Satyavrat Charturvedi.

श्री सत्यव्रत चतुर्वेदी : सभापति महोदय, तम्बाकू स्वास्थ्य के लिए हानिकारक है, यह सरकार मानती है। एक तरफ हमारी नीति यह है कि तम्बाकू का उपयोग कम-से-कम किया जाए। लोगों के कैंसर के इलाज पर करोड़ों-अरबों रुपए खर्च हो रहे हैं, वहीं दूसरी तरफ सरकार के मंत्री जी को जवाब अभी आया उसमें यह कहा गया है कि सरकार तम्बाकू उत्पादन को बढ़ाने और उनके ग्रोअर्स को प्रोटेक्ट करने के उपाय कर रही है।

मैं आपके माध्यम से मंत्री जी से यह जानना चाहता हूं कि सरकार की नीति में यह जो विरोधाभास है, एक तरफ तम्बाकू को स्वास्थ्य के लिए हानिकारक घोषित करना और दूसरी तरफ तम्बाकू के उत्पादन को बढ़ावा देना, इन दोनों के बीच क्या तालमेल है और आपकी सरकार इस मामले में क्या व्यू रखती है? जरा कृपा करके यह बताने का कष्ट करें।

श्री आनन्द शर्मा : सर, माननीय सदस्य ने यह एक अत्यन्त महत्वपूर्ण प्रश्न किया है। मैं आपके माध्यम से उनको यह जानकारी देना चाहता हूं कि टोबेको बोर्ड के द्वारा कई कदम उठाए जा रहे हैं ताकि जो तम्बाकू उत्पादन करने वाले किसान हैं, उनको alternate crops के लिए प्रोत्साहन दिया जाए, उनको मदद दी जाए। खास तौर पर जो इरिगेटेड क्षेत्र है, उसके लिए pilot schemes बन चुकी हैं कि वे tobacco crops से हटकर

वहां पर दूसरी फसलें उगाएँ। भारत WHO के FCTB convention का एक signatory है और यह हमारी अन्तर्राष्ट्रीय जिम्मेवारी है कि तम्बाकू का उत्पादन कम किया जाए। हमने अपने देश के अंदर टोबेको एक्ट के माध्यम से पाबंदी लगाई है। हमने पब्लिक में तम्बाकू या सिगरेट-बीड़ी पीने पर पाबंदी लगाई है। इसके अलावा और भी कदम उठाए गए हैं। उच्चतम न्यायपालिका के निर्देश के अनुसार अब इस देश में सिगरेट का कोई भी पैकेट, जब तक उसके...

श्री सत्यव्रत चतुर्वेदी : श्रीमान, यह सब तो हमें मालूम है।

MR. CHAIRMAN: No, no; please, no interruptions.

श्री सत्यव्रत चतुर्वेदी : यह सब तो हमें मालूम है। मैंने इसी का हवाला दिया।

MR. CHAIRMAN: Please, no interruptions.

श्री सत्यव्रत चतुर्वेदी : मैं सिर्फ यह पूछना चाह रहा हूं कि इसके उत्पादन को बढ़ावा देने की जो आपकी नीति है, यह आपकी स्वास्थ्य-नीति के विपरीत है। यह विराधाभास दूर करने के लिए आप क्या कर रहे हैं?

MR. CHAIRMAN: Shouldn't that question be addressed to the Minister of Health?

SHRI SATYAVRAT CHATURVEDI: Sir, I am addressing this question ...*(Interruptions)*... सर, मिनिस्टर्स की collective responsibility है और उस सिद्धांत के तहत इसका जवाब किसी भी मिनिस्टर को देना होगा।

श्री आनन्द शर्मा : सर, मैं माननीय सदस्य को यह कहना चाहता हूं कि मुख्य प्रश्न यह है कि आन्ध्र में जो किसान टोबेको का उत्पादन करते हैं उन पर सरकार की तरफ से कोई ध्यान नहीं दिया जा रहा है, न्याय नहीं दिया जा रहा है। मैंने खुलासा किया कि टोबेको बोर्ड के माध्यम से जब तक वे तम्बाकू उगा रहे हैं तब तक सरकार का और देश का यह कर्त्तव्य बन जाता है कि जब तक वे alternate crops पर शिफ्ट न करें, उनका, उनके परिवार का और उनकी आमदनी का ख्याल रखा जाए और इसीलिए क्रॉप साइज घटाकर फिक्स किया जा रहा है। मैंने पहले ही बताया कि वे तम्बाकू का उत्पादन कम करें इसीलिए barns को और नए barns को बढ़ावा नहीं दिया जा रहा है।

उसके excess production के लिए पेनल्टी लगायी जा रही है। अभी हाल में माननीय सदस्यों का प्रतिनिधि मंडल मेरे पास आया था कि excess production पर टोबैको बोर्ड जो पेनल्टी लगा रहा है, उसको आप कम करें। हमने थोड़ी नरमी बतरी है, लेकिन पेनल्टी लगायी है। जो भी excess production होगा, चाहे वह आन्ध्र प्रदेश में हो या कर्नाटक में हो, अगर वह प्लान साइज या क्रॉप साइज से आगे होता है, तो उस पर सजा दी जाती है, ऐसा प्रावधान है।

श्री मोहम्मद अली खान : सर, मंत्री जी ने अभी अपने जवाब में तम्बाकू की पैदावार और उनसे नुकसानात् से आहरात करने के बारे में बताया। आन्ध्र प्रदेश में गुंटूर भारत का एक ऐसा जिला था, जिसकी पैदावार सारे देश में मशहूर थी, लेकिन आज के हालात के अंदर गुंटुर एक ऐसा जिला है, जहां के किसान, जो तम्बाकू पैदा करते थे, उनकी हालत बहुत ही खराब है। मैं मंत्री जी से यह जानना चाहता हूं कि जब आपने तम्बाकू की बजाय alternative crops के लिए उनको मदद करने की बात कही है, तो क्या उन किसानों को इंसेंटिव देने के लिए आपने कोई प्रोग्राम बनाया है? अगर बनाया है तो वह प्रोग्राम क्या है?

[جناب محمد علی خان : سر منتری جی نے اپنے جواب میں تمباکو کی پیداوار
اور ان سے نقصانات سے آگاہ کرنے کے بارے میں بتایا ہے۔ آندھرا پردیش
گنٹور بھارت کا ایک ایسا ضلع تھا جس کی پیداوار سارے دیش میں مشہور تھی
لیکن آج کے حالات کے اندر گنٹور ایک ایسا ضلع ہے۔ جہاں کے کسان جو تمباکو پیدا
کرتے تھے ان کی حالت بہت ہی خراب ہے۔ میں منتری جی سے یہ جاننا چاہتا ہوں
کہ جب آپ نے تمباکو کی بجائے Alternative Crops کے لئے ان کو مدد کرنے کی بات کی ہے۔ تو کیا
ان کسانوں کے لئے کوئی انسینٹو دینے کیلئے آپ نے کوئی پروگرام بنایا ہے۔ اگر بنایا
ہے تو وہ پروگرام کیا ہے؟]

श्री आनन्द शर्मा : सर, जैसा मैंने कहा, उनको सरकार की तरफ से कर्ज और मदद दी जाएगी। इसके लिए एक पायलट प्रोजेक्ट भी है कि जो इरिगेटेड लैंड है, जिस पर तम्बाकू का उत्पादन होता है, उस पर वे दूसरी फसल का उत्पादन करें, उसके लिए उनको जानकारी और मदद की जा रही है। क्योंकि दुनिया के अंदर तम्बाकू का जो उत्पादन होता है, उसमें तीसरा दर्जा भारत का है और इस देश से तम्बाकू का एक बड़ा भाग निर्यात होता है। यहां 400 करोड़ से ज्यादा का तम्बाकू उत्पादन होता है, इसलिए नीति बनी है और इसमें समय जरूर लगेगा। इतनी भारी संख्या में जो किसान हैं और लाखों की संख्या में इस पर निर्भर जो लोग हैं, उनको दूसरी क्रॉपिंग में ले जाने के लिए समय लगेगा। उसके लिए योजना बनी है और वह योजना क्रियान्वित की जा रही है।

DR. K.P. RAMALINGAM: Sir, may I know from the hon. Minister whether the Government of India has any idea to start a regional centre of the Tobacco Board outside Andhra Pradesh, that is, in Tamil Nadu where tobacco has been cultivated in 10,000 hectares by farmers? To fulfil the multinational need and increase the farmers' income has the Government any idea to abolish export duty on tobacco?

MR. CHAIRMAN: The question is on Andhra Pradesh. Please stick to the question.

DR. K.P. RAMALINGAM: It is on Tobacco Board. It is already there.

MR. CHAIRMAN: The question is not on the Tobacco Board. ...*(Interruptions)*...

DR. K.P. RAMALINGAM: The Minister has already stated about Karnataka. ...*(Interruptions)*...

MR. CHAIRMAN: No, he has not. He has corrected himself. ...*(Interruptions)*... Please ask on Andhra Pradesh. If you don't have a question on Andhra Pradesh, somebody else will ask the question on Andhra Pradesh.

DR. K.P. RAMALINGAM: Has the Government any idea to abolish export duty on tobacco?

†[ ]Transliteration in Urdu Script.

MR. CHAIRMAN: There is no question on export duty. Thank you very much. Q.No. 402.

Export of organic produce rejected by importers

*402. SHRI ANIL MADHAV DAVE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of shipments of organic produce exported by India but rejected by the importers in the years 2006-07, 2007-08 and 2008-09, country-wise;

(b) the name(s) of the certification agency/agencies certifying the produce as organic;

(c) the names of the producers and/or exporters; and

(d) the reasons citing for rejection?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) The number of shipments of India organic produce rejected during the years 2006-07, 2007-08 and 2008-09 are as given below:-

Year	Country	Products	No. of shipments
2006-07	The Netherland	Sesame Seed	1
2007-08	NIL		
2008-09	Finland and France	Organize Basmati Rice	3

Source: APEDA

(b) to (d) The details of the certification agencies who have certified the above mentioned rejected products and its producers/exporters, along-with the reasons for its rejection of are given below:

Year	Certification Agency	Producer/exporter	Reason of rejection
2006-07	CUC/SKAL	M/s. Radgena Agro Exports	Presence of DDT
2008-09	Ecocert India Pvt. Ltd.	Sunstar Overseas Pvt. Ltd. (3 consignments)	Presence of pesticide-Methyl Bromide

Source: APEDA